

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI
NEW BOMBAY BENCHO.A. No. 198
T.A. No. St.A. No. A.1/89

DATE OF DECISION 10.7.1989

Shri S.K.Kulkarni Petitioner

Shri S.A.Kulkarni Advocate for the Petitioner(s)

Versus

Union of India and others Respondents

Shri S.R.Atre for Sh.P.M.Pradhan Advocate for the Respondents

CORAM

The Hon'ble Mr. P.S. Shah, Vice Chairman

PS

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

St.A.No. A.1/89

Shri S.K.Kulkarni
Branch Post Master
At Village Vita,
Tq.Pathri, Dist.Parbhani.

... Applicant

v/s.

Union of India through
Secretary, Post & Telegraph Dept.
New Delhi.

AND OTHERS.

... Respondents

CORAM: Hon'ble Vice Chairman Shri P.S.Shah
Hon'ble Member (A) Shri P.S.Chaudhuri

Appearances :

Shri S.A.Kulkarni
Advocate
for the Applicant

Shri S.R.Atre
(for Shri P.M.Pradhan)
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 10.7.1989

(PER: P.S.Shah, Vice Chairman)

Heard Mr.S.A.Kulkarni for the applicant and Mr.S.R. Atre for Mr.P.M.Pradhan for the respondents.

2. Application admitted. Respondents through their Advocate waive service.

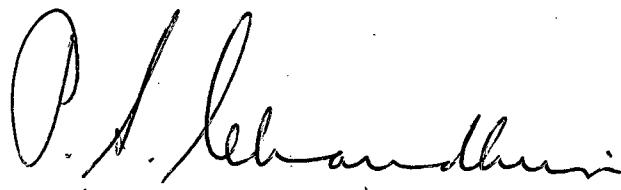
3. By consent the application called out for hearing

forthwith. Mr. Atre on behalf of respondents 1 to 4 states that there is neither order of termination of service of the applicant nor is there any order of his transfer from Vita to some other place. Mr. Atre states that the applicant, who is serving as Branch Post Master at Vita, will not be transferred from that place or any other action taken against him except

by following the prescribed procedure and in accordance with law.

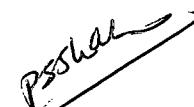
4. We may, however, record that according to Mr. Kulkarni the applicant cannot be transferred anywhere from the present post on which he is now working, namely, Extra-Departmental Branch Post Master. Since there is no order of transfer so far, the question as to whether such transfer, if directed is valid or not does not arise for our consideration. We, however, direct that in case the respondents pass an order transferring the applicant to some other place, the order should not be given effect to for a period of four weeks from the date of service of such order on the applicant.

5. The application is disposed of finally with no order as to costs.



(P.S. CHAUDHURI)

Member (A)



(P.S. SHAH)

Vice Chairman